

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 01
IA No. 263/JPR/2024
CP No. (IB)- 55/7/JPR/2023
Under Section 7 of IBC, 2016**

In the matter of:

Manju Sharma & Ors.

...Financial Creditor/Applicant

Versus

Pitambar Solvex Pvt. Ltd.

...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant	:	Amol Vyas, Adv.
For the Respondent	:	Nikhil Yadav, Adv. Samar Bansal, Adv. Nitesh Goyal, Adv. Sanyam Khetarpal, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner. Mr. Nikhil Yadav, Adv. along with Mr. Samar Bansal, Adv. & Mr. Nitesh Goyal, Adv. appearing on behalf of the Respondent. Vide order dated 15.04.2024, right to file rejoinder was forfeited by this Adjudicating Authority. Learned counsel for the Petitioner has filed IA No. 263/JPR/2024 for setting aside the order dated 15.04.2024. Learned counsel for the Respondent doesn't want to file any reply to the IA No. 263/JPR/2024 and submits that appropriate order may be passed in this regard. It is stated in the application that certain new facts have been stated in the reply for which filing of rejoinder is necessary. In view of the above, the application filed by the Petitioner is allowed and counsel for the Respondent is

Sd/-

Sd/-

also permitted to file additional document in rebuttal. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 09.07.2024.

sdr

(Rajeev Mehrotra)
Technical Member

sdr

(Deep Chandra Joshi)
Judicial Member

June 05, 2024